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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 12TH JUNE, 1986.

NOTIFICATION
(INCOME-TAX)

No. 6185 (F.No.197/228/82-IT(AI)): In exercise of the powers conferred by sub-clause (v) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Christian Service Society, Midnapore" for the purpose of the said section for the period covered by the assessment years 1983-84 to 1987-88.

(K.K. TRIPATHI)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

To
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Copy to :-

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2. The Commissioner of Income-tax, West Bengal-VII, Calcutta w.r.to his letter No.Assmnt./7661/CT/8E/311/73-74(Sub), dated 7.2.86.
3. All Commissioners of Income-tax.
4. Directors of Ins.(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
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